

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
Appeal No. 155/252/ND/2023

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Versus		
Registrar Of Companies (VORKS ENERGY PVT. LTD)	...	Respondent

Under Section 252.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	Adv. Puneet Rai, SSC, Adv. Ashivini Kr, Adv. Rishabh Nangia, Adv. Nikhil Jain
For the Respondent	:	
For the RoC	:	Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **21.05.2024**.

Sd/-
(Court Officer)